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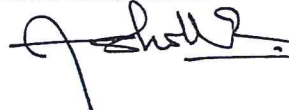
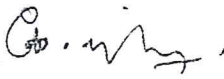
NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/01/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : TCP/404/ (IB)/2017
NAME OF THE PETITIONER(S) : BIO RESIDUE ENERGY TECHNOLOGY PVT LTD
NAME OF THE RESPONDENT(S) : VELAN HOTEL LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1.	R. VIDHYASHANKAR R. ASHOKUMAR	Counsel For Petitioner	
2.	G. Nandugopala	Counsel for Respondent	

ORDER

Counsel for petitioner/operational creditor present and stated that so far they have not received any proposal for settlement as committed from the respondent/corporate debtor. Counsel for petitioner stated that they are intending to file a memo suggesting the name of the IRP. Counsel for respondent prayed for time for making submissions stating that they are intending to settle the matter. Considering the request, final opportunity is granted to the respondent. Both the counsels are directed to make submissions on the next date of hearing. Put up on 06.02.2018.

(S VIJAYARAGHAVAN)
Member(Technical)

(K ANANTHA PADMANABHA SWAMY)
Member(Judicial)